1	2	3	4
10.	2009-10	76.39 *	0.00
11.	2010-11	105.89	517.66
12.	2011-12	0.00 *	0.00
13	2012-13	205.595 # *	0.00
14.	2013-14 (till date)	145.06	250.00

<sup>\*</sup> Centre's share of CRF/SDRF not released for want of information relating to crediting of earlier released funds, utilization certificate and annual report.

## Failure in establishing Maritime Security Advisory Board

704. SHRI NANDI YELLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Comptroller and Auditor General (CAG) has recently stated that Government has failed to establish the one federal apex body—the Maritime Security Advisory Board (MSAB), headed by a Maritime Security Advisor (MSA), though CAG report noted that even 1999-2001 GoM (Group of Ministers) report, much before 26/11, attack had strongly recommended the creation of an apex body for management of maritime affairs for linkage among the Navy, Coast Guard and Ministries of Central and State Governments; and
- (b) if so, the reasons for not fulfilling these vital reports even to this day and details of immediate action contemplated and action already taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government has formed an Apex Body viz. "National Committee for Strengthening Maritime and Coastal Security (NCSMCS) against Threats from the Sea" under the Chairmanship of Cabinet Secretary which meets from time to time to ensure effective coordination among various Central Ministries and Agencies and the coastal State Governments/Union Territories.

## Making fake currency a terrorist act

705. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

<sup>#</sup> Including arrears of CRF/SDRF for the previous year.

- (a) whether in view of major terrorist attacks, first in the Parliament House about a decade ago, followed by 26/11 Mumbai attacks on major hotels, our anti-terror legal frame work have been updated by adopting a holistic approach to make production, circulation or smuggling of fake currency a heinous terrorist act;
- (b) if so, whether our existing anti-terror law-Unlawful Activities (Prevention) Act's provisions are adequately deterrent;
- (c) whether the properties of accused charged with circulating counterfeit currency proposed or similar crimes are being attached; and
  - (d) if so, the details thereof from 1st January, 2012 to 31st December, 2012?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) and (b) Yes, Sir. Our legal regime has been strengthened by way of recent amendments in the Unlawful Activities (Prevention) Act, 1967 wherein the damage to the monetary stability of India by way of production or smuggling or circulation of High Quality counterfeit Indian paper currency, coin or any other material has been declared as a 'terrorist act'.

The Unlawful Activities (Prevention) Act, 1967 (UAPA) has adequate provisions to deal with all the aspects of terrorism including combating financing of terrorism and thus fully deterrent.

- (c) The amended Section 33(3) of the Act permits the court to pass an order, directing the attachment or forfeiture, as the case may be, of property of the accused, in a case involving offence of high quality counterfeit currency, equivalent to the face value of the total seizure including which are not defined to be of high quality.
- (d) CBI and NIA have registered 13 and 4 cases respectively relating to circulation of counterfeit currency during the year 2012 i.e. 1st January, 2012 to 31st December, 2012. However, attachment of properties of accused in these cases have not been proposed.

## Rape cases in the country

706. SHRI P. RAJEEVE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many rape cases have been registered/reported in the country during the last three years;
  - (b) the State-wise details thereof: